

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2094  
TO BE ANSWERED ON FEBRUARY 12, 2026**

**BENEFICIARIES REGISTERED UNDER PMAY-U IN CHHATTISGARH**

**NO. 2094. SHRI VIJAY BAGHEL :**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the number of beneficiaries registered along with the number of houses sanctioned and completed under the Pradhan Mantri Awas Yojana – Urban (PMAY-U) in Chhattisgarh during the last twelve months;**
- (b) the number of beneficiaries registered along with the number of houses sanctioned and completed in Durg and Bemetara districts of Durg Lok Sabha Constituency; and**
- (c) whether all the houses sanctioned under PMAY-U in Durg Lok Sabha Constituency are likely to be completed and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a): ‘Land’ and ‘Colonization’ are State subjects. Therefore, schemes related to housing are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to eligible urban households across the country.**

**Based on the learning from the experiences of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for construction of 1 crore additional eligible beneficiaries at affordable cost.**

**...2/-**

**PMAY-U & PMAY-U 2.0 are demand driven schemes and Government of India has not fixed any State/UT-wise target for construction of houses. Under the schemes, States/UTs conduct demand survey in their respective jurisdiction and validate the beneficiaries to ascertain eligibility. In order to ensure that the scheme effectively addresses the housing needs of urban poor, a Unified Web-portal has been developed by the Ministry under PMAY-U 2.0. Eligible citizens are also allowed to apply through Unified Web Portal and register their demand. States/UTs/Urban Local Bodies (ULBs) validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/ scrutiny of beneficiary list is done at multiple levels in the States/UTs. After fulfilling the procedures laid down in the Scheme Guidelines, the houses are approved by State Level Sanctioning and Monitoring Committee (SLSMC) and forwarded to Central Sanctioning and Monitoring Committee (CSMC) for consideration of release of Central Assistance.**

**Based on the project proposals submitted by the State Government of Chhattisgarh, a total of 3.06 lakh houses have been sanctioned by the Ministry under PMAY-U & PMAY-U 2.0 as on 22.01.2026, out of which 24,799 houses have been sanctioned during last 12 month under PMAY-U 2.0. Out of total sanctioned houses, 2.62 lakh have been completed so far, of which 10,646 houses have been completed during the last 12 months.**

**(b): Physical and financial progress under PMAY-U & PMAY-U 2.0 in Durg and Bemetara districts along with Durg Parliamentary constituency of the State of Chhattisgarh are at Annexure. The progress of the scheme can also be accessed on the PMAY-U dashboard (<https://dashboard.pmay-urban.gov.in>).**

**(c): The time period for completion of projects generally takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangements of funds by beneficiaries etc. The houses under PMAY-U 2.0 have been sanctioned during last one year.**

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**Physical and financial progress of Durg and Bemetara districts along with Durg parliament constituency in the State of Chhattisgarh under PMAY-U & PMAY-U 2.0**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Durg District</b>	<b>Bemetara District</b>	<b>Durg Parliament Constituency</b>
<b>1</b>	<b>Houses Sanctioned (Nos)</b>	<b>41,118</b>	<b>10,540</b>	<b>49,675</b>
<b>2</b>	<b>Houses Grounded for Construction (Nos)</b>	<b>39,998</b>	<b>9,798</b>	<b>48,992</b>
<b>3</b>	<b>Constructions of Houses Completed (Nos)</b>	<b>36,080</b>	<b>8,946</b>	<b>44,584</b>
<b>4</b>	<b>Central Assistance Sanctioned (₹ in Cr.)</b>	<b>671.47</b>	<b>161.42</b>	<b>803.18</b>
<b>5</b>	<b>Central Assistance Released (₹ in Cr.)</b>	<b>632.01</b>	<b>123.15</b>	<b>755.23</b>